

JOINT COMMITTEE ON OFFICES OF PROFIT

Introduction

Constitution

The Joint Committee on Offices of Profit is constituted in pursuance of a Government motion adopted by Lok Sabha and concurred in by Rajya Sabha for the duration of Lok Sabha. It consists of 15 members. Ten members are elected from Lok Sabha and five members from Rajya Sabha, who are elected from amongst the members of the respective Houses according to the principle of proportional representation by means of single transferable vote. The Committee is constituted for the duration of each Lok Sabha.

The main functions of the Committee are to examine the composition and character of the Committees appointed by the Central and State Governments and to recommend what offices should disqualify and what offices should not disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution. The Reports of the Committee are presented to Lok Sabha and laid on the Table of Rajya Sabha.